COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 348 OF 2017

Dated: 02nd July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

West Bengal Power Development Corporation Ltd. Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Shrivastava

Counsel for the Respondent(s) : Mr. Bhaskar Aditya

For Mr. C.K. Rai for R-1

ORDER

The learned counsel, Mr. Bhaskar Aditya, appearing for the Respondent prays for another two weeks' time to file the reply.

Submission made by the learned counsel appearing for the Respondent, as stated above, is placed on record.

Another two weeks' time is extended for compliance of the Order dated 03.05.2018 to the learned counsel appearing for the Respondent as a last chance. He is permitted to take steps for filing his reply in this matter by 16.07.2018, after duly serving copy on the other side. Thereafter, rejoinder may be filed by 30.07.2018, after duly serving copy on the other side.

List this matter on <u>06.08.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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